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(c) and (d) This plant is noti facing any problem unusual to reac-t«rs of this type and vintage. However, difficulties im obtaining spare parts in time, inadequacy in spent fuel storage space and leaks in one f the secondary steam generators are problems worth mentioning.

Price Structure of Indian Cars and Scooters

823. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

SHRI N. K. P. SALVE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to refer the matter relating to the price itructure of Indian cars and scooters to"the Bureau of Industrial Costs and Prices; and

(b) if so, what are the details of the decision taken in this regard?

THE MINISTER	OF STATE IN
THE MINISTRY	OF INDUSTRY
(KUMARI ABHA	MAITI): (a) No,
Sir.	

(b) Does not arise.

Confirmation of Central Government Employees

824. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR:

SHRI N. K. P. SALVE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that while confirmations of Central Government employees working in different cadres ^re done department-wise on the basis of the vacancies arising in the respective departments, the combined seniority list maintained by the Department of Personnel and promotions are also handled by the same Department; (b) whether this results in serious anomalies in so far as the inter-se seniority for purposes of promotion of the officers serving in different departments is concerned especially because such seniority lists are based on the dates of confirmation of the respective officers; and

(c) whether Government propose to centralise both confirmation and promotion in the hands of the Department of Personnel in order to remove such anomalies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS.D. PATTL): (a) and (b) All the grades in the Central Secretariat Clerical Service the Central Secretariat Stenographers' Service and all the. grades upto and inclusive of the grade-of Section Officer in the grad« «£ Central Service are Secretariat decentralised. Accordingly, confirmations appointments, promotions etc. take place within these cadres and are made by administrative Ministries/ Departments incharge of the cadres. Since the cadres are decentralised, there are bound to be disparities in the matter of promotion of persons as between the cadres. However, in order to avoid wise disparities in the matter of promotion of persons as between the cadres, the Department of Personnel and Administrative Reforms fixes zones i.e. range seniority within which of Ministries/Departments can promote their own officers. For this purpose, provision has been made in the Central Secretariat Services Rules for preparing a common seniority list of officers and zones are fixed with reference to this list. Vacancies which cannot be filled by any cadre for non-availability of persons within the zone in the cadre itself are reported the Department of Personnel & to Administrative Reforms. Similarly, cadres are required to report to Department of Personnel and Administrative Reforms persons who are within the zone who cannot be promoted for want of vacancies in their own cadre and are willing to go to other cadres for promotion. Persons who desire togo to other cadres for promotion are arranged accordingly to their seniority and are allotted to different cadres against available vacancies in their turn.

(c) No, Sir.

Seniority of Assistants in the Government of India

825. SHRI SWAMI DINESH CHANDRA:

SHRIN. K. P. SALVE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court had, in a recent judgement, directed Government to fix the inter-se seniority of Assistants for promotion to. the post of Section Officer in between those recruited directly on the basis of a selection test and those promoted from the lower posts and working in the Central Government departments strictly on the basis of their actual dates of appointment to the post;

(b) whether the Supreme Court had also directed to submit the seniority lists so arranged to the Court; and

(c) the date on which the Court directions were issued and whether the seniority lists as directed by the Court have since been submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Ca) No, Sir.

(b) No, Sir.

(c) Does not arise.

Under-trial Prisoners in the Country

826. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number cf under-trial prisoners in the jails in different States and Union Territories who died during the years 1977, 1978 and so far during the current year; (b) whether any specific directions have been given by the Central Government to the State Governments for proper maintenance of the gaols and the conditions under which the detenus and the prisoners are to be kept; if so, details in this regard;

(c) whether in some of the States, incidents of death in the gaols has been unusually high during this P40t (-i; and

(d) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a), (c) and (d) The information is being collected from State Governments and Union Territories.

(b) Administration and maintenance of jails is the responsibility of State Governments. Nevertheless, the Central Government have been impressing upon the State Governments from time to time the necessity and the desirability of upgradation of the jail administration. The emphasis has been laid on reducing overcrowding in jails particularly with reference to undertriais, improving the living conditions of prisoners including sanitary and hygenic condition, electrification, revision of work programme etc. A scheme for financial assistance was also initiated during 1977-78 and during the period 1977-79 a sum of Rs. 6 crores was sanctioned for specific purposes. The seventh Finance Commission has also allotted Rs. 48.31 crores for improving the upkeep of prisoners. The States have been asked to prepare detailed plans of action for the utilisation of these funds. The Government of India also convened a Conference of Chief Secretaries cf States and Unioi' Territories on 9th April, 1979 to consider comprehensive measures of jails reforms. All the Chief Secretaries agreed that revision of the Jail Manual in the light of the provisions of model Prison Manual would be completed at the latest by the end of the year. As an immediate step to bring about necessary reforms, there was a general